

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. No. 23/397-398/CLB/MB/2016**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2016**

Name of the Company: Dhiren Pratapmal Bhandari

V/s.

DB Shapriya Constructions Pvt. Ltd. & Ors

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	M. P. Shaxma	PC S	Petitioner	<u>M. P. Shaxma</u>
2.				

ORDER

Learned Counsel for Petitioner Present.  
He submitted that he served notice on  
all respondents. He also submitted that  
Respondent no 4 refused to receive notice  
on the ground that he resigned as Director  
No documents were produced to establish that  
Respondent no 4 refused to receive notice.  
Petitioner informed  
Learned Counsel for Petitioner  
to make a reply  
considering the facts & case that  
this is not the stage to grant  
Petitioner's relief without hearing

Brussels

7/23/83

mon 3/

9/01/81 we were to the  
town hall to see what  
the purpose of the low  
deposits were  
Pension now seems  
to have been

by Paul